

missioner of the scheduled castes and scheduled tribes with regard to this question?

Shri Datar: The Commissioner's advice will always be considered with the greatest attention that it deserves.

Shri Sanganna: May I know what is the criterion for determining this?

Shri Datar: The criterion is as to whether they are scheduled castes at all. There are certain communities and castes which require special protection. The question is whether in the opinion of the States concerned these castes and tribes require special protection. The State Governments said in certain cases that they did not require or that they ceased to require, and therefore their advice was accepted in this respect.

श्री पी० एल० बाबूपाल: क्या यह सत्य है कि इस विषय में तारीख २७-११-५० को पूज्य ठक्कर बापा ने राजस्थान की शेड्यूलड कास्ट जाति के विषय में चीफ़ सेक्रेटरी गृह विभाग, भारत सरकार को कोई पत्र लिखा था और क्या सन् १९४१ को मर्दूमशमारी की रिपोर्ट में शेड्यूलड कास्ट की जनसंख्या बीस लाख पचास हजार थी और अब पन्द्रह लाख जो घोषित की गई है वह किस कारण से है और इस विषय में क्या किया जा रहा है ?

Shri Datar: Sir, I did not follow the import of the question.

Mr. Deputy-Speaker: Let us proceed to the next question, then.

SECURITIES OF HYDERABAD

*1212. **Shri H. G. Vaishnav:** (a) Will the Minister of States be pleased to state whether the huge amounts and securities of Hyderabad Government embezzled by Mr. Moin Nawaz Jung in England, have been recovered or not?

(b) If the answer to part (a) above be in the affirmative, what is the extent of the recovery?

(c) If the answer to part (a) above be in the negative, what are the reasons therefor?

(d) What happened to the case instituted against him in England?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Hyderabad Government funds to the

extent of £4,11,065 and £1,007,940 had been deposited in the Barclay's Bank Ltd. and the Westminster Bank Ltd. in the names of Moin Nawaz Jung and Zahir Ahmed and Moin Nawaz Jung respectively. The banks have withheld these amounts and steps are being taken for their recovery.

(c) The position is still the same as stated in the House in answer to starred question No. 2344 by Shri Krishnacharya Joshi on the 30 July 1952.

(d) The suit is still pending.

Shri H. G. Vaishnav: May I know whether any portion of this amount has been transferred to Pakistan?

Dr. Katju: The amounts in the banks, so far as I can see, are still in the banks.

Shri H. G. Vaishnav: May I know whether Mr. Moin Nawaz Jung has left any movable or immovable property in the State and, if so, whether it has been attached in view of this claim?

Dr. Katju: I want notice of that question.

Shri Heda: Was this account held in the name of Nawab Moin Nawaz Jung as Minister of Foreign Affairs of the late Hyderabad Government or in his personal capacity?

Dr. Katju: My information is that the amounts were in the names of these two individuals. As to whether the capacity was specified, I am unable to say.

Dr. Suresh Chandra: May I know whether the Government of India or the Hyderabad Government sent any officer to England in connection with this case and, if so, how much money was spent on that officer?

Dr. Katju: I want notice of that question..

DISPLACED GOVERNMENT EMPLOYEES

*1213. **Shri Gidwani:** Will the Minister of Home Affairs be pleased to state the number of displaced Government servants who have been retained in service according to the decision of the Cabinet to continue displaced Government employees in service beyond the age of superannuation till their question of pension is decided?

The Deputy Minister of Home Affairs (Shri Datar): 159.